

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI  
(APPELLATE JURISDICTION)**

**Company Appeal (AT) (CH) (Insolvency)No. 41 of 2021**

**(Under section 61 of the Insolvency and Bankruptcy Code 2016)**

**((Arising out of Order dated 7.1.2021 in I.A.No.173 of 2019 filed in CP(IB)No.302/7/HDB/2018**

**by the Hon'ble National Company Law Tribunal, Hyderabad Bench)**

**In the matter of:**

M/S AMARAVATHI TEXTILES PRIVATE LIMITED  
THROUGH AUTHORIZED REPRESENTATIVE  
MS. KANDIMALLA GEETHA  
33-263 KANDIMALLA ROADPANDARI  
PURAM CHILAKA LURIPET  
ANDHRA PRADESH 522 616

... APPELLANT

V

1. M/S VBC INDUSTRIES LIMITED  
THROUGH RESOLUTION PROFESSIONAL  
6-2913/914, III FLOOR PROGRESSIVE TOWERS  
KHAIRATABAD HYDERADAD  
TELANGANA 500 004

2. M/S KAMINI METALLIKS PRIVATE LIMITED  
SY NO. 372, CHANDAPUR VILLAGE  
HATNOORA MANDAL  
MEDAK, TELANGANA 502 296

3. COMMITTEE OF CREDITORS  
REPRESENTED THROUGH M/S IFCI LIMITED  
IFCI TOWERS, 61 NEHRU PLACE  
NEW DELHI – 110 019

ALSO AT  
8<sup>TH</sup> FLOOR TARAMANDAL COMPLEX  
SAIFABAD, HYDERABAD

... RESPONDENTS

Present :

For Appellant : Mr.Akshat Singh Advocate

For Respondent No.1 : Mr.T.S.N.Raja, PCMA

For Respondent No.2 : Mr. S. Ravi, Sr. Advocate

Mr. V. Aneesh

For Respondent No.3 : Mr.Som Raj Choudhury,

Ms.Shrutee Aradhana ,

Ms.Shewata Shalini, Advocates  
Ms.Trina Tejaswini Advocate  
For Intervener : Mr. Sumesh Dhawan, Advocate

**ORDER**

**(VIRTUAL MODE)**

I.A.No.100/2021 is filed by the Applicant/Appellant in the instant Appeal and the Learned Counsels' appearing for the respective Respondents are required to file Reply/Response/Counter [through e-filing as well as through Hardcopy] before the 'Office of the Registry' by 02.06.2021, of course, by serving the copies of the Reply/Response/Counter to the respective Learned Counsels' appearing for the parties well in advance, before the next date of Hearing.

The Learned Counsel for the Petitioner/Applicant is required to serve the copy of the I.A.No.100 of 2021 in Company Appeal (AT) (CH) (Insolvency) No.41 of 2021 to the Learned Counsels' appearing for the Respondents, who have not received the said copy of I.A., [through E-mail as well as through Hardcopy].

Also, it is open to the respective Learned Counsels' appearing for the Respondents to get in touch with the Learned Counsel for the Applicant/Appellant and to get their requirement of the copy of the I.A. No.100 of 2021, before the next date of Hearing.

List the Matter on 03/06/2021.

**[Justice Venugopal M]  
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

**29.4.2021  
SE**